

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-737(PB)/2023

IN THE MATTER OF:

Savills Property Services (India) Private Limited ... Petitioner/Applicant
Vs.
Aurokiran Capital Investment Advisors Private ... Respondent
Limited

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Priyam Kamra, Mr. Pratik Malik, Advs.
For the Respondent : Mr. Angad Varma, Mr. Toyesh Tewari, Mr. Nikhil
Mehndiratta, Advs.

ORDER

Ld. Counsel for the Operational Creditor submitted that in terms of the order dated 20.03.2024 passed by this Tribunal, a list of dates and events has been uploaded on the DMS/Case Information System of this Tribunal.

Let the matter be listed for hearing **on 15.05.2024.**

Meantime, it would be open to the Operational Creditor to file Rejoinder, if any.

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)